


Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Srinagar, the 24th October, 2017

SRO 450.- In exercise of powers conferred by Sub- sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Sh. Rishpal Singh, (KAS), Addl. Deputy Commissioner Kathua, the powers of Collector Land Acquisition, within the Jurisdiction of District Kathua.

By order of the Government of Jammu and Kashmir


(Ghulam Rasool) KAS
Deputy Secretary to the Government
Revenue Department

Dated: -24-10-2017

No:- Rev/LB/25/2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner /Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner Jammu.
- 4 Commissioner /Secretary to Government, General Administration Deptt.
- 5 Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(with 7 copies)
- 6 Deputy Commissioner Kathua.
- 7 Director, Archives, Archaeology & Museums, J&K Srinagar.
- 8 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 9 OSD to Minister for Revenue for information of the Honble Minister
- 10 Special Assistant to MOS Revenue for information of the Hon'ble Minister.
- 11 I/C Website Revenue Department.
- 12 Notification file / Stock file.